

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

Cont. Case (Civil) No. 305 of 2021

Kishor Chakraborty @ Kishor Kumar Chakraborty ..... Petitioner  
Versus

1. The State of Jharkhand  
2. Apurba Sen, Chief Executive Officer, Eastern Railway Employees' Cooperative Bank Ltd., Kolkata ..... Opposite Parties

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**CORAM**

**HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner: Mr. A. K. Sahani  
For the O.Ps: Mr. Manav Poddar, A.C to A.A.G-I

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02/03.09.2021 The present contempt application has been filed against the O.P.No.2 for wilful disobedience and non-compliance of the order dated 15.02.2021 passed by this Court in W.P.(C) No. 1527/2020.

Mr. A. K. Sahani, learned counsel appearing on behalf of the petitioner, submits that the aforesaid order passed by this Court has now been complied with by the O.P.No.2.

In view of the said submission, I do not see any reason to further proceed with the matter.

The contempt proceeding as against the O.P.No.2 is dropped.

The present contempt application stands disposed of.

Satish/-

(RAJESH SHANKAR, J)